

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

.....

NEW DELHI, THE 26th April, 1979.

NOTIFICATION  
INCOME TAX

No.2782 (F.No.404/22(TRO-WB)/79-ITCC): In pursuance of Sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961) and in supersession of the Notification of Government of India in the Department of Revenue and Insurance No.1062(F.No. 404/77/75-ITCC) dt. 29.8.78 the Central Government hereby authorises Shri Joydeb Banerjee being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Joydeb Banerjee takes over charge as Tax Recovery Officer.

Sd/-

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

Copy forwarded to:

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, West Bengal, Calcutta.
5. The Chief Secretary, Government of West Bengal, Calcutta.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income Tax, West Bengal-I, Calcutta.
8. Central Cell DI(RS&P), New Delhi (2 copies). for issue & distribution.
9. Guard File.

Sd/-

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISE FOR ISSUE

*H. D. Sharma*  
( H.D. SHARMA )  
Asstt. Director of Inspection(RS&P).

No. CC/ITCC/2682/694/RSP/79.